

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/881/2014

HYDERABAD, this the 25th day of February, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

A.R.K. Sharma,
S/o. A. Subba Rao,
Aged about 71 years,
Occ: Retd. Telecom Technical Assistant,
O/o. PGM HTD, Hyderabad,
Ro. H.No.47-10, Sri Sai Colony,
Chintal, Hyderabad - 500 037.

... Applicant

(By Advocate: Dr. A. Raghu Kumar)

Vs.

1. Union of India rep. by its
Secretary,
Ministry of Personnel, Public Grievances & Pensions,
Dept. of Pension and Pensionary Welfare,
Lok Nayak Bhavan,
New Delhi.
2. The Union of India rep. by its Secretary,
Dept. of Telecommunications,
Ministry of Communications and Information Technology,
20 Ashoka Road,
New Delhi - 1.
3. The Bharat Sanchar Nigam Limited
Rep. by its Chairman cum Managing Director,
BSNL Corporate Office, Barakumba Road,
Statesman House, New Delhi - 1.
4. The Principal Controller of Communication Accounts,
Dept. of Telecommunications,
A.P. Circle, Triveni Complex,
Abids, Hyderabad.

... Respondents

(By Advocate: Mrs. K. Rajitha, Sr. CGSC
Mrs. B. Geetha, SC for BSNL)

O R D E R (ORAL)**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**

The only relief claimed in this O.A. is that the applicant be granted the pension at 50% of the average emoluments received during the last 10 months before 01.01.2006.

2. We heard the learned counsel for the parties.

3. There was some uncertainty as to the allowing of 50% of the average emoluments for the employees, who retired before 01.01.2006. It is brought to our notice that at a later stage, this discrepancy was redressed. We, therefore, dismiss the O.A. as infructuous. There shall be no order as to costs.

***(B.V. SUDHAKAR)*
MEMBER (ADMN.)**

***(JUSTICE L. NARASIMHA REDDY)*
CHAIRMAN**

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